

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/03/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL**

APPLICATION NUMBER :


PETITION NUMBER : TCP/145/2016

NAME OF THE PETITIONER(S) : Michael Stennett

NAME OF THE RESPONDENT(S) : M/s Megabarre Asia Pacific India Private Limited & 2 others

UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	ROHAN RAJASEKHARAN <i>for</i> Rajasekhar & Rajanathan Advocates	<i>Counsel for</i> <i>Petitioner</i>	
----	--	---	--

ORDER

Shri Rohan Rajasekharan, counsel for petitioner present and sought time for submitting arguments. No representation on behalf of the respondents. There was no representation on behalf of respondents on the last date of hearing, i.e. 9.3.2017. It appears that they are not evincing any interest to proceed with the matter. In the circumstances, the respondents are set ex parte. Time extended at request. Put up on 17.04.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)